

are covered by an industrial licence, canalised raw materials are being released in such cases as per policy in force.

Effective steps for grant of COB Licence

8395. SHRI OM PRAKASH TYAGI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are considered 'effective steps' for the grant of COB licence and such effective steps were satisfied for various drugs granted in COB licences to various companies during last 3 years;

(b) whether it has come to the notice of Government that in several cases the permission under Drugs and Cosmetics Act was granted only after the grant of COB licence; if so the details of products where this come to the notice of Government during the last 3 years; and

(c) what steps have been taken to ensure that bogus items and bogus data on the basis of which COB are granted is scrutinized and appropriate action taken?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The definition of "Effective steps" has been given under Rule 2 of the Registration and Licensing of Industrial Undertaking Rules, 1952. All the COB Licences issued during the last 3 years to drug firms are for the manufacture of only those products for which production was reported by them in their COB licence applications.

(b) Only in the case of M/s. Cadila Labs., who have been granted a COB Licence on 6-10-1976 for the manufacture of certain drug formulations, it has come to the notice of this Ministry that this party has obtained the permission of State Government under Drugs & Cosmetics Act for the manufacture of one formulation each

based on Doxycycline and Rifampicin (covered under COB Licence) after submitting their application for COB Licence.

(c) The question whether M/s. Cadila were authorised to get these formulations under COB Licence is being looked into. Instances, as and when they come to the notice of Government, will be investigated.

Lockout in Bharat Electronics Ltd.

8396. SHRI C. K. CHANDRAPPAN: SHRI GANGA BHAKT SINGH:

Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether it is a fact that the Bharat Electronics Limited, Ghaziabad, had declared a lockout recently;

(b) whether it is a fact that the management which denied the grant of city compensatory allowance to workers at the time of signing an agreement with them in October, 1978 had decided to grant the same to the Executives of B.E.L. posted in Bangalore, Bombay, Calcutta and Madras;

(c) if so, the reasons thereof and what are the reasons for denying the same to the workers; and

(d) what are the steps taken to settle this dispute and lift the lockout and the results thereon?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND IN THE DEPARTMENTS OF ATOMIC ENERGY, ELECTRONICS, SCIENCE AND TECHNOLOGY AND SPACE (PROF. SHER SINGH): (a) Yes, Sir.

(b) and (c). A comprehensive agreement between the management and workmen of BEL, Ghaziabad, valid upto June, 1981, is in force, regarding wages and allowances based

on the settlements signed in April, 1978 and October, 1978. As the Agreement was arrived at by both the parties after mutual discussions on all relevant issues, the question of denial of grant of city compensatory allowance to the workmen does not arise. CCA has been granted to the Executives of BEL as their Dearness Allowance is linked to the All India Consumer Price Index. The workmen had agreed to link their Dearness Allowance to the Local Consumer Price Index and were, therefore, not granted any CCA.

(d) The management had several discussions with the representatives of the Unions to persuade them not to resort to an agitational approach to press for unjustified demands. However, as the workmen did not show any positive response, but continued to adopt intimidatory tactics, go-slow and other coercive methods, the management was forced to declare a lockout. The management have told the Unions that they would lift the lockout provided the Unions assure adherence to the Code of Discipline, normal productivity and abide by the settlements already entered into.

Visit of Chinese Military Teams to Bangladesh and Pakistan

8397. SHRI C. K. CHANDRAPAN: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether the Chinese military teams recently have visited Bangladesh and Pakistan;

(b) if so, whether this collusion in military field is posing any new threat to our defence; and

(c) if so, details thereof and steps taken to ensure our security?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) There have been reports to this effect.

(b) and (c). Government is aware of the steady military build-up over the past few years in certain quarters of our neighbourhood. As has been clarified repeatedly, all such developments which have a bearing on our national security are taken into account while formulating and updating our own defence plans, and programmes.

Prices of BECOSULES of M/s. Pfizers

8398. CHAUDHARY BRAHM PRAKASH: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether BECOSULES capsules are marketed by Pfizer under registration certificate;

(b) when was the manufacturing licence approved and whether in the registration certificate any capsule machine was mentioned; and

(c) if not, the reasons why these capsules are permitted under the registration certificate?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) M/s. Pfizer have stated that they are manufacturing Becosules under the authority of Registration Certificate.

(b) Since Registration Certificate is issued under I (D&R) Act, no separate licence was issued for Becosules capsules. The Registration Certificates were issued to the drug manufacturing firms (including Pfizer) for the manufacture of "Drugs & Pharmaceuticals" and no names of the specific items of manufacture or any other details were mentioned in these certificates.

(c) The question whether Pfizer are manufacturing Becosules Capsules under a valid industrial approval will be examined at the time of consolidation of licences.